

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 169 of 1995

Tuesday, this the 28th day of February, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. A Nizarudeen,  
Lower Division Clerk,  
Air Engineering Department,  
Indian Naval Ship, Garuda,  
Southern Naval Command,  
Kochi-4. .. Applicant

By Advocate Mr. KS Bahuleyan

Vs.

1. The Flag Officer Commanding in-Chief,  
Southern Naval Command,  
Naval Base,  
Kochi-4.
2. The Chief Staff Officer,  
Personnel & Administration,  
Southern Naval Command,  
Naval Base,  
Kochi-4.
3. Union of India represented by  
the Secretary to Government,  
Ministry of Defence,  
Government of India,  
New Delhi. .. Respondents

By Advocate Mr. S Radhakrishnan, Additional Central  
Government Standing Counsel

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

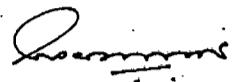
Applicant seeks a declaration that he is entitled to get the benefits contemplated by A-1. He complains that A-1 has not been implemented so far. Counsel for respondents has filed a statement to the effect that A-1 will be brought into force on or before 31-05-1995, and that the claim of

applicant for reliefs will be considered after 22-09-1996.

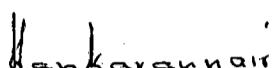
This should satisfy the applicant. We direct respondents to abide by the statement and take necessary action.

2. We dispose of the application as aforesaid. No costs.

Dated the 28th February, 1995



SP BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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List of Annexures

Annexure A-1:- True copy of the Office Memorandum  
No.36035/8/89-Estt.(SCT) dt.20-11-1989  
of the Govt. of India.